

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 603  
Appeal-52/252/ND/2023

**IN THE MATTER OF:**

**M/s. Jai Bharat Footwars Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**U/s 252**

**Order delivered on 15.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

**For the Income Tax Department**

:Adv. Bhawna Nanda,  
:Ms. Anuja Pethia,  
Ms. Dacchita Shahi, Standing  
Counsel for Income Tax  
Department

Mr. Rishabh Nigam, Advocate

**For the RoC**

:Adv. Shankari Mishra , Adv.  
Himanshu

**ORDER**

Ld. Counsel for the Appellant is present. Ld. Counsel for the RoC is present and submitted that they have filed their report however, the same is not reflected on the e-portal. Ld. Counsel for the Income Tax Department is present and submitted that their report is reflected on the e-portal. Ld. Counsel for the RoC is directed to approach the Registry and cure defects so that their report be reflected on the e-portal. List the matter on **21.03.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**